

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
5336/2015

(Arising out of impugned final judgment and order dated 27/10/2014
in CMWP No. 54886/2005 passed by the High Court Of Judicature at
Allahabad)

NAGAR PALIKA PARISHAD

Petitioner(s)

VERSUS

HARENDRA SINGH SIROHI

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 30/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. T. N. Singh, Adv.

Mr. Vikas K. Singh, Adv.

Ms. Rajshree Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Status quo, as it exists today, shall be maintained.

(Sukhbir Paul Kaur)
Court Master

(Indu Pokhriyal)
Court Master